

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-4
(IB)-396(PB)/2023

IN THE MATTER OF:

Punjab National Bank

Vs.

Satya Narain Agarwal

.....Applicant

.....Respondent

SECTION

U/s 95(1) IBC

Order delivered on 14.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

It has been brought to our notice that IRP has already been appointed in respect of the same Personal Guarantor in some other case and the report under Section 99 has already been filed. In view of this pronouncement is differed. Ld. Counsel on behalf of the Petitioner sought time to seek instruction from the Petitioner on this issue. List the matter on **11.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)